

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
14-09-2023 AT 10:30 AM**

**IA (IBC) 1470/2023 in CP(IB) No. 35/9/HDB/2021**  
u/s. 9 of IBC, 2016

**IN THE MATTER OF:**

Vajra IOT

...Operational Creditor

VS

Navayuga Infotech Pvt Ltd.

...Corporate Debtor

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA (IBC) 1470/2023**

This is an application seeking for condonation of delay of 235 days in submitting the claim and issue appropriate directions to the Resolution Professional to admit the claim. Learned Counsel Mr. N. Vithal, for the petitioner and Learned Mr. K. Vasudeva Rao, Resolution Professional in person present. Due to paucity of time, matter adjourned to 21.09.2023.

Sd/-

**MEMBER (T)**

Sd/-

**MEMBER (J)**